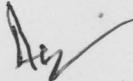


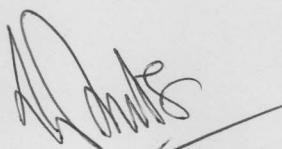
Dated : 17/03/2004. (By Circulation)

Hon'ble Maj Gen K.K. Srivastava, AM
Hon'ble Mr A.K. Bhatnagar, JM

This review application has been filed for review of the order of this Tribunal dated 15.01.2004 passed in OA no. 513 of 2003 alongwith delay condonation application no. 1112 of 2004. Cause shown is sufficient, delay condonation application is allowed. Delay in filing review application is condoned.

2. The applicant for review has tried, in fact, re-hearing of the case which is not permissible under law. The points raised by him have already been well considered in the judgment. We do not find any error apparent on the fact of record. There is no good ground for interference by way of review. No case for review of the order dated 15.01.2004 is made out. The review application is, therefore, rejected.


Member (J)


Member (A)

/pc/